

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CIVIL) NO(S).6/2025

IN RE: CADETS DISABLED IN MILITARY TRAINING STRUGGLE Petitioner(s)

VERSUS

Respondent(s)

Date : 10-03-2026 This petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

Smt.REKHA PALLI, AMICUS CURIE  
Mr. Anish Venkatesh Bindlish, Adv.  
Ms. Bhavya Sharma, Adv.  
Mr. Vaidushya Parth, Adv.

For Petitioner(s): By Courts Motion, AOR

For Respondent(s): Mr. Debesh Panda, AOR  
Mr. Ruchir Joshi, Adv.

Mr. Vineet Kumar Yadav, AOR

Mrs. Aishwarya Bhati Ld, A.S.G.  
Mrs. Ruchi Kohli, Sr. Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Ms. Chitrangda Rashtravara, Adv.  
Mr. Raghav Sharma A, Adv.  
Mr. Sarthak Karol, Adv.  
Mr. Shreya Jain, Adv.  
Mr. Koney Rama Mohan Rao, Adv.

Mrs. Aishwarya Bhati, A.S.G.  
Mr. Ruchi Kohli, Adv.  
Mr. Chitrangda Rashtravara, Adv.  
Mr. Raghav Sharma, Adv.  
Mr. Purna Dhal, Adv.  
Mr. Yogesh Vats, Adv.  
Dr. N.Visakamurthy, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned Additional Solicitor General submitted that although the three Service Chiefs have given a positive recommendation for the purpose of ameliorating the condition of boarded out cadets, the matter is inconclusive owing to the Defence Ministry as well as the Finance Ministry not yet approving the recommendations made. Therefore, some more time may be granted.

We find that for the purpose of considering the recommendations made by the three Service Chiefs, we had granted six weeks' time *vide* our order dated 28.01.2026. However, there has been no progress in the matter. We fail to understand as to why despite this Court's taking up the issue *suo moto*, there has been no response from the Defence Ministry as well as the Finance Ministry.

In the circumstances, we find that having regard to the Finance Act, 2026 being under consideration, this is the most appropriate time for taking note of the expenditure involved for meeting the monetary requirements of the boarded out cadets.

Hence, we adjourn this matter by two weeks so as to enable the Defence Ministry as well as the Finance Ministry to consider the recommendations that have been made by the three Service Chiefs and pass orders for extension of the monetary benefits to the out boarded cadets.

A copy of this order shall be made available to the Defence Secretary as well as the Finance Secretary for

taking a timely action in the matter.

Having regard to the fact that sufficient time has already been granted to the concerned Ministries by us, we are also constrained to observe that in case no progress is made in the matter, we may direct the presence of the Defence Secretary and Finance Secretary before this Court.

List on 24.03.2026 at 02.00 PM.

**(B. LAKSHMI MANIKYA VALLI)**  
**COURT MASTER (SH)**

**(DIVYA BABBAR)**  
**COURT MASTER (NSH)**